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Title: Need to set up a separate institutional authority to monitor the allocation and implementation of grants for the upliftment of SCs and STs.

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the kind attention of the august House towards allocation and expenditure made under Special Component Plan (SCP) and Tribal sub plan (TSP). As per the guidelines 16.2% and 8.0% of grants are to be allocated for SCs and STs respectively. There are certain Ministries/Departments which are neither in a position to allocate the grants nor incur expenditure. Even if they allocate, they do not spend the grants for the welfare of SCs/STs. At the end of financial year they divert these funds to some other programmes. It is worth to mention here, that in certain Ministries/Departments, the amounts are mathematically/arithmetically divided into 16.2% and 8.0% and shown spent against the SCs and STs respectively.

Hence, I request the Government that there is a need to formulate a plan to increase the allocation in addition to the allocation of 16.2% and 8.0% towards SCs and STs, so as to enable to bring down the gap. Therefore, I strongly believe that, there must be a separate institutional mechanism or a separate authority to monitor the allocation and effective implementation of SCP/TSP duly turning the allocations to implementable schemes.